IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR.

T.A. No. 635/86 (S.B. C. W. No. 1588/84)

Date of decision: April 8, 1987

Onkar Singh

...Petitioner in person.

Versus

(A) Para 13 after para 12,-

Union of India & Ors. ...Respondents.

Shri H. N. MehraRepresentative of respondents.

CORAM:

The Hon'ble Mr.B.S.Sekhon- Vice Chairman
The Hon'ble Mr.S.P.Mukherji- Administrative Member.

S.P.MUKHERJI

This order will dispose of the petitioner's application under section 22 of the Administrative

Tribunals Act, 1985 (for short the Act) praying for insertion of the following paragraphs in the petition:

- "That the petitioner has also suffered hostile discrimination as against the saloon attendants of Ratlam division of Western Railway because the duties and responsibilities of the petitioner and that of saloon attendants in Ratlam Division of Western Railway placed in Highly skilled Grade-II and Highly skilled Grade-I, are similar in all respects and on this count the petitioner is entitled to equal pay for equal work as has
- (0) The following sub-paras after sub-para (iii) of para 16 /1/1/.-
 - "(iv) That because the duties and responsibilities of the petitioner and saloon attendants of

been held by Hon'ble Supreme Court of India."

Ratlam Division Grade-I are similar in all respects, the petitioner is entitled to Highly skilled grade-I in accordance with the principle of equal pay for equal work as envisaged by the

Article 39 of the Constitution of India."

(C) h his existing paragraph (19)

After re-numbering the existing para (iii) as A

(iv), the following sub-paragraphs be allowed to be

inserted as sub-para (iii) his his vi-numbered force 20: 6

"(iii) That in accordance with the principle of equal pay for equal work, the respondents be directed to place the petitioner in Highly skilled grade-I as the saloon attendants of Ratlam Division have been placed, after due upgradation as prayed in 20(i) above."

The petitioner has also asked for the consequential re-numbering of the paragraphs and sub-paragraphs.

We have heard the petitioner in person and the representative of the respondents. The law pertaining to the amendment of the pleadings being what it is, i.e., it is quite liberal and there is no legal ground for rejection of this application, we hereby allow the application. The petitioner has been directed to file the amended petition before the next date.

Announced in open court.

52 /8.487.

(ADAN WEHERIT)

(B.S.SEKHON)

VICE CHAIRMAN